

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2655/2001

New Delhi, this the 5th day of October, 2001

Vishesh Kumar
s/o Sh. Sant Ram
r/o 203, Sector - II
R.K.Puram
New Delhi - 110 066.

... Applicant

(By Advocate: Shri Ravi Kant Jain)

Vs.

1. Union of India through
the Secretary to the Govt. of India
Ministry of Rural Development
Nirman Bhawan
New Delhi - 110 011.
2. The Joint Secretary to the Govt. of India
Department of Drinking Water Supply
Ministry of Rural Development
Paryavaran Bhawan
CGO Complex
New Delhi - 110 003. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the learned counsel.

2. The applicant having approached this Court by way of OA No.2158/99, directions have been issued on 9.2.2000 to consider the case of the applicant for grant of temporary status with all consequential benefits in accordance with the terms and conditions of the DoPT's Scheme of 10.9.1993. This decision has affirmed by the High Court in CWP No.2400/2000 on 10.5.2000. The applicant in this OA has assailed that despite directions of this Court, the applicant has been considered for accord of temporary status and was granted the same w.e.f. 12.5.2000 whereas under the

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provisions of the Scheme he should have been accorded temporary status from the date he completed one year 2 service.

3. In this view of the matter, I am of the confirmed view that the present OA is not maintainable as the remedy available to the applicant is to approach this Court by way of Contempt Petition in case the directions of this Court in earlier OA have not been complied with by the respondents.

4. The present OA is accordingly dismissed at the admission stage itself with liberty to the applicant to assail his grievance in a proper proceedings and in accordance with law. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/